

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NO.....

IN

CIVIL APPEAL NO.3485 OF 2008

UNION OF INDIA & ORS.

APPELLANTS

VERSUS

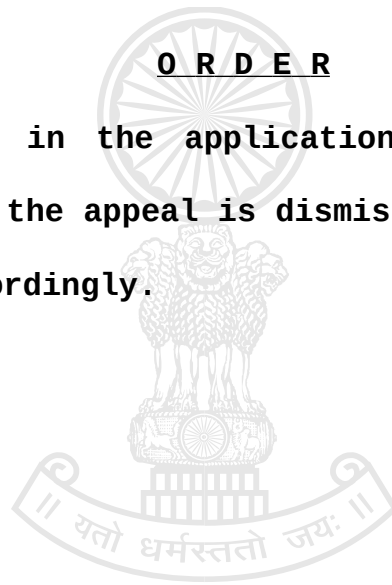
N.EAST.REG.ATOMIC MIN.WORKERS UNION &ANR

RESPONDENTS

O R D E R

Prayer made in the application for withdrawal of Civil Appeal is granted and the appeal is dismissed as withdrawn.

Ordered accordingly.



.....J.
(H.L. DATTU)

NEW DELHI;
APRIL 20, 2012

JUDGMENT